

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No.1014/99.

Dt. Of Decision : 12-07-99.

Shri C.Narasimhaiah

.. Applicant.

Vs

1. The Commissioner of Central Excise & Customs, Hyderabad.
2. The Deputy Commissioner (P&V) Central Excise & Customs, Hyderabad.
3. The Employment Exchange Officer, Kurnool - 518 001. .. Respondents.

Counsel for the applicant : Mr.K.Ravindra Babu

Counsel for the respondents : Mr.K.Narahari, Addl. CGSC.

: Mr.Anil Kumar, SC for State of A.P.

CORAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

XXXXX

ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER(ADMN.))

Heard Mr.K.Ravindra Babu, learned counsel for the applicant and Mr.K.Narahari, learned counsel for the respondents.

R

J

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2. It is now stated that the post of Sepoy for which the applicant is an aspirant is going to be notified openly. Hence, the applicant may apply for the same as and when notified. The respondents <sup>shall</sup> ~~will~~ not fill up the post until the open notification issued and further processing of the notification is completed.

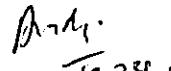
3. The OA is disposed of at the admission stage itself. No costs.

  
(B.S.JAI PARAMESHWAR)  
12/7/99  
MEMBER(JUDL.)

  
(R.RANGARAJAN)  
MEMBER(ADMN.)

Dated : The 12<sup>th</sup> July, 1999.

(Dictated in the Open Court)

  
13.7.99

SPR

1st AND 2nd COURT.

COPY TO:-

1. HON. J  
2. H.H.P.M (A)  
3. HESOP M (J)  
4. D.R. (A)  
5. SPARE

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH, HYDERABAD;

THE HON'BLE MR. JUSTICE D.H. NASIR  
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD.  
MEMBER (ADMN )

THE HON'BLE MR. R. RANGARAJAN :  
MEMBER (ADMN )

THE HON'BLE MR. D.S. JAI PARAMESHWAR:  
MEMBER ( JUDL )

ORDER: Date. 12.7.99

ORDER / JUDGMENT

MA./RA./CP.NO

IN

DA.NO. 1014/99

ADMITTED AND INTERIM DIRECTIONS  
ISSUED.

ALLOWED.

C.P. CLOSED

R.A. CLOSED.

D.A. CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED / REJECTED

NO ORDER AS TO COSTS.

केन्द्रीय प्रशासनिक अधिकरण  
Central Administrative Tribunal  
प्रेषण / DESPATCH

28 JUL 1999

हैदराबाद न्यायपीट  
HYDERABAD BENCH